

F.No. Stds/SP/(Nutrition & Fortification)-11/FSSAI-2019-Pt. file
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 22nd August, 2019

Subject: Extension of timeline for compliance with Food Safety and Standards (Prohibition and Restrictions on Sales) Second Amendment Regulations, 2019 relating to revision in sub-regulation 2.3.12: Restriction on sale of common salt.

Reference is drawn to notification F.No. Stds/Salt/Misc/01/FSSAI-2016 (pt-1), dated 25th June, 2019 published in the Gazette of India prohibiting the sale of non-iodized common salt for direct human consumption or for use as an ingredient in food products. It also prescribes the mandatory label declaration, as specified in the provision of regulation 2.4.4 of Food Safety and Standards (Packaging and Labelling) Regulations, 2011 in case common salt meant for of iodization, iron fortification, animal use, preservation not meant for direct consumption and infant food products. As per the notifications, these shall come into force on the date of their publication in the official Gazette.

2. Representations have been received from various stakeholders requesting for extension of time for compliance with the provisions of the above-mentioned amendment notification on account of technological issues (i.e. change of product formulations; need for product quality and shelf-life studies; review of product performance with the change of common salt to iodised salt, especially in case of products where salt is a key ingredient) and operational issues (i.e. changes to be incorporated in product labels; use of existing inventories of packaging material to avoid losses etc.)
3. After due consideration of the representations, it has been decided to extend the timeline, for compliance of the provisions of the above mentioned amendment notifications, upto 1st July, 2020.
4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of the Food Safety and Standards Act, 2006.



(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

To

1. All Food Safety Commissioners,

2. All Authorized Officers, FSSAI,
3. All Designated Officers, FSSAI.

Copy for information to

1. PPS to Chairperson, FSSAI,
2. PS to CEO, FSSAI,
3. All Directors, FSSAI.